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CENTRAL ADMINISTRATIVE TRIBUNAL,
HYDERABAD BENCH: HYDERABAD

C.A. NO. 1538/97 OF

DATE OF DECISION 22-12-97

P.E.V. Prasad

PETITIONER(S)

S. Ramakrishna Rao

ADVOCATE FOR THE
PETITIONER(S)

Chairman, Telecom Commission
Sanchar Bhavan, 20 Ashok Road
New Delhi 1 and 4 others

RESPONDENT(S)

J.R. Gopal Rao

ADVOCATE FOR THE
RESPONDENT(S)

THE HON'BLE MR. R. RANGARAJAN, MEMBER (ADMN.)

THE HON'BLE MR. B.S. JAI PARAMESHWAR, MEMBER (JUDL.)

1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the judgement?
4. Whether the judgement ~~xxxx~~ is to be circulated to the other Benches?

JUDGEMENT DELIVERED BY HON'BLE MR. R. Rangarajan, Member (A)



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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1538/97

dt.22-12-1997

Between

P.E.V. Prasad

: Applicant

and

1. Chairman Telecom Commission
Sanchar Bhavan, 20 Ashok Road
New Delhi 110001

2. Sr. Director General(BW)
Dept. of Telecommunications
Sanchar Bhavan, Ashok Road
New Delhi

3. Chief General Manager
AP Circle, Doordarshan Bhawan
Nampally RS Road
Hyderabad 500001

4. Chief Engineer
Telecom Civil Zone
5-1-885, Koti
Hyderabad 500095

5. Supdtg. Engineer
Telecom Civil Circle
Chikkadpally, Hyderabad 20

: Respondents

Counsel for the applicant

: S. Ramakrishna Rao
Advocate

Counsel for the respondents

: J.R. Gopal Rao
CGSC

CORAM

HON. MR. R. RANGARAJAN, MEMBER (ADMN.)

HON. MR. B.S. JAI PARAMESHWAR, MEMBER (JUDL.)

Jai

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Order

(Oral order per Hon. Mr. R. Rangarajan, Member (Admn.)

Heard Sri S. Ramakrishna Rao for the applicant and Sri Phalgun Rao for Mr. J.R. Gopal Rao for the respondents.

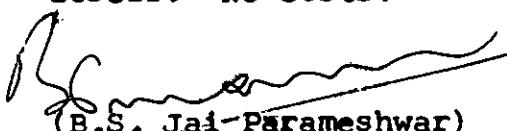
1. This OA is filed praying for a direction to the respondents to grant the fixation of pay under FR 22 (I)(a)(1) to the applicant consequent on ^{his} shouldering higher responsibilities and duties in the cadre of Assistant Engineer(Civil) with effect from 4-11-1996 with all consequential benefits, declaring the denial of the benefits as arbitrary, illegal, unwarranted and in violation of Articles 14 and 16 of the Constitution.

2. The applicant had filed representation dated 1-2-1995 (Annexure A.III). That was forwarded to Respondent-4 by the Asstt. Surveyor of Works(HQ), Civil Circle, Hyderabad (Annexure A.II). It is stated that that representation is still to be disposed.

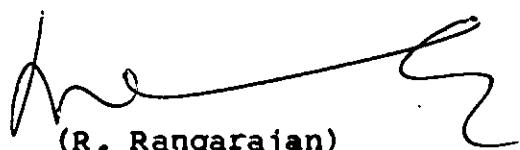
3. The prayer in this OA and the contentions raised in this OA are similar to OA.1536/97 which was disposed today.

4. Hence, we follow the judgement in OA.1536/97 and direct Respondent-3 to dispose of his representation dated 1-2-1995 keeping in mind the observations made in OA.1536/97 within a period of two months from the date of receipt of copy of this order.

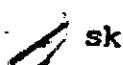
5. The OA is ordered accordingly at the admission stage itself. No costs.


(B.S. Jai-Parameshwar)
Member (Judl.)
22.12.97

Dated : December, 22, 97
Dictated in Open Court


(R. Rangarajan)
Member (Admn.)


DR [unclear]


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